

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 103/TT/2011

Subject: Petition for approval of transmission tariff for Asset -I (400 kV D/C Raigarh - Raipur TL along with associated bays), Asset - II (400 kV D/C Ranchi - Rourkela TL along with associated bays), and Asset- III (400 kV D/C Rourkela - Raigarh TL along with associated bays and 40 % Fixed Series Compensation (FSC) along with 5- 15 % Thyristor Controlled Series Capacitor (TCSC) on both the circuits of Raigarh- Raipur 400 kV D/C Line at Raipur end under East - West Transmission Corridor Strengthening Scheme for tariff block 2009-14 period

Date of Hearing: 3.5.2012

Coram: Dr. Pramod Deo, Chairperson
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: PGCIL, New Delhi

Respondents: Madhya Pradesh Power Trading Company Ltd. & 7 others

Parties present: Shri Prashant Sharma, PGCIL
Shri S.S. Raju, PGCIL
Shri Rajeev Gupta, PGCIL
Shri M.M. Mondal, PGCIL

The petition is for determination of transmission tariff of three assets covered under East - West Transmission Corridor Strengthening Scheme. The assets are (i) 400 kV D/C Raigarh - Raipur TL along with associated bays, (ii) 400 kV D/C Ranchi - Rourkela TL along with associated bays, and (iii) 400 kV D/C Rourkela - Raigarh TL along with associated bays and 40 % Fixed Series Compensation (FSC) along with 5- 15 % Thyristor Controlled Series Capacitor (TCSC) on both the circuits of Raigarh- Raipur 400 kV D/C Line at Raipur end.

2. The representative of the petitioner submitted as under:-

(a) Investment approval for East- West Transmission Corridor Strengthening Scheme was accorded by the Ministry of Power, Government of India, on 23.6.2006 for completion of the project in

36 months, i.e. by July 2009. As against this, 400 kV D/C Rourkela - Raigarh TL along with associated bays was commissioned on 1.7.2011 and Fixed Series Compensation on Raigarh- Raipur 400 kV D/C Line was commissioned on 1.4.2011;

(b) Delay in the commissioning of Rourkela- Raigarh TL was on account of forest clearance; though it was applied for in November 2006, Stage-I clearance was accorded in October 2009. However, work in forest area can only be started after obtaining Stage-II clearance, which was accorded after several follow up, in July 2010. The whole process of obtaining forest clearance took about 45 months, against normal schedule of between 12 and 15 months, and 86 towers had to be erected in the stretch covered under forest clearance;

(c) Fixed Series Compensation on Raigarh- Raipur 400 kV D/C Line also got delayed. There was delay in getting clearance from World Bank, and the Ministry of Finance, Government of India, as the project was funded by World Bank. After the project was approved by World Bank, and letter of award (LOA) was placed, there was heavy rain in Raipur from August 2010 to December 2010 affecting the work on the line;

(d) Overall cost is within approved cost, and hence there is no cost overrun;

(e) PGCIL has not received reply from respondents.

3. None appeared for respondents.

4. Order in the petition was reserved.

By order of the Commission

Sd/-
(T.Rout)
Joint Chief (Law)
16.5.2012